

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 357/2022

In the matter of:

Geeta

...Petitioner

Versus

Govt. of NCT of Delhi

...Respondents

INDEX

S. No.	Particular	Page No.
1	Action taken report on behalf of DPCC with respect to order dated 20.05.2022.	1 - 3
2	<u>ANNEXURE-A</u> Copy of the inspection report 19.07.2022	4 - 6
3	<u>ANNEXURE-B</u> Copy of the letter dated 12.07.2022	7 -
4	<u>ANNEXURE-C (Colly)</u> Copy of the ATR dated 23.05.2022 , 25.07.2022 and letter dated 22.07.2022 issued by MCD.	8 - 16

Filed by:

(Delhi Pollution Control Committee)

Respondent

New Delhi:

Dated: 08 .08.2022

①

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 357/2022

In the matter of :

GeetaPetitioner

Vs

Govt. of NCT of DelhiRespondent

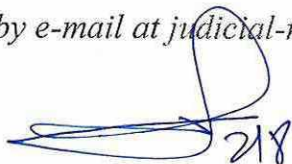
**FACTUAL AND ACTION TAKEN REPORT ON BEHALF OF
DELHI POLLUTION CONTROL COMMITTEE**

1. That This Hon'ble Tribunal vide its order dated 20.05.2022 was pleased to pass the following directions:

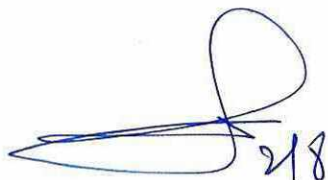
"...1. The grievance in the present letter petition sent by Ms. Geeta wife of Banshi Lal resident of A34/8, G-7 Pocket 4, Narela Near J J Colony, Bawana is regarding running of illegal slaughtering house in the area by persons who are alleged to have criminally intimidated her on 20.03.2022 and dumping of garbage and carcasses of dead animals by them in the locality which emits foul smell and may result in spreading of diseases.

2. In view of the grievances made in the letter petition, we consider it appropriate that a Committee of the concerned authorities be asked to verify the factual position and take remedial action on the basis thereof. We accordingly constitute Joint Committee of DPCC, Commissioner Municipal Corporation, Delhi and Deputy Commissioner, North West Delhi and direct the same to verify the factual position, look into the grievances of the applicant and take remedial action in accordance with law after following due process.

3. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in...."


218

2. That a joint inspection by a team of DPCC, MCD and Revenue Department officials was conducted on 19.07.2022. Copy of said Inspection Report dated 19.07.2022 is annexed as **Annexure-A**.
3. That during the inspection, no slaughter house/ illegal slaughtering observed/ traced in the area as alleged by the petitioner in her complaint. However, 07 Nos. of local meat shop vendors/sellers found exist/ operating in this area on roadside pavement. MCD representative present during the inspection, informed that these meat shop vendors/sellers are operating illegally without having any prior permission from MCD. Apart from this one kiosk near pole no. DDA/P.2 was also found engaged in selling/stocking of liquor illegally; 15 liquor bottles (approx 250ml each) were found and the same were handed over to the concerned Delhi Police beat official of the area with the direction to initiate action as per the law.
4. That during the inspection, Garbage/C&D mixed waste was also found dumped at two locations (1) Roadside behind these meat shop vendors/sellers near TPDDL Pole no. HT521-104, near G-7/8, Pocket-4 DDA flats. (2) Vacant land of DDA, near Light Pole no. DDA/P.2, near local kiosk. There was significant foul smell in the area all around the dump sites.
5. That during the aforesaid inspection of joint team, MCD representative was asked for taking necessary action against the illegal meat shop vendors/sellers on roadside pavement and also



218

to remove dumped garbage/waste from the site and submit Action Taken Report accordingly.

6. That during the inspection, a copy of letter dated 12.07.2022 having Diary No. 324 dated 12.07.2022 (Dy. Director, V.S., Narela Zone) was also provided by the Petitioner, wherein it was informed that the complaint submitted before the Hon'ble NGT is about the illegal encroachment by meat shops and not about the illegal slaughtering. Copy of letter dated 12.07.2022 is annexed as **Annexure-B**.
7. That Dy. Director (Veterinary Services), Municipal Corporation of Delhi, Narela Zone vide its email dated 25.07.2022 submitted its Action Taken Report and informed that approx. 7-10 Nos. of hutments of illegal meat vendors were demolished during joint meat hygiene raid program on 20.07.2022. Moreover, a letter was also sent vide no. 337/DD(VS)/NZ/2022 dated 21.07.2022 to the SHO, Police Station DSIIDC Narela to keep watch & ward and requested for taking action against the illegal meat/ chicken/ fish/ pork vendors & temporary encroachment from the Govt. land in the area of J.J. Colony, Bawana as per relevant section of the IPC & DP Act. Copy of said Action Taken Report dated 23/25.07.2022 and Letter dated 21.07.2022 issued by MCD are annexed as **Annexure-C (COLLY)**.
8. That the above status report/ action taken report may please be taken on record.

(MOHD. ARIF)
SR. ENV. ENGINEER

④

Annexure-A

⑤

JOINT INSPECTION REPORT

Reference No: - OA No. 357/2022 in the matter of "Geeta Vs. Govt. of NCT Delhi"

A joint inspection of area G-7/8 Pocket-4, Narela, Bawana JJ colony was carried out today i.e. on 19.07.2022 by the officials of Revenue Department, MCD, DPCC and in the presence of concerned beat official of Delhi Police. Observations/findings of the inspection are as under:

- 1) During inspection, no slaughter house / illegal slaughtering traced out in the area as alleged by the petitioner in her complaint.
- 2) 07 Nos. of local meat shop vendors/sellers found existing/operating in this area on roadside pavement. As per MCD representative available during inspection, told that these meat shop vendors/sellers are operating illegally without having any prior permission from MCD.
- 3) Also one kiosk near pole no. DDA/P.2 was found engaged in selling/stocking of liquor illegally; 15 liquor bottles (approx 250ml each) were found and the same were handed over to the concerned Delhi Police beat official of the area with the direction to initiate action as per the law.
- 4) Garbage / C&D mixed waste was also found dumped at two locations:
 - a) Roadside behind these meat shop vendors/sellers near TPDDL Pole no. HT521-104, near G-7/8, Pocket-4 DDA Flats.
 - b) Vacant land of DDA, near Light Pole no. DDA/P.2, near local kiosk.There was significant foul smell in the area all around the dump sites.
- 5) MCD representative was asked for taking necessary action against the illegal meat shop vendors/sellers on roadside pavement and also to remove dumped garbage/ waste from the site.

Vikas
19/7/22

(Vikas)
Jr. Env. Engineer
DPCC

Sam-G
19/7/22

(Manish Kumar Gulia)
Naib-Tehsildar
Narela Sub-division

19/7/2022

(Dr. Praveen Kumar)
Dy. Director (VS)
Narela Zone, MCD

Leak After charge
of Narela Zone.



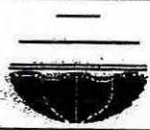
Dy. Director (V)
Municipal Corporation of Delhi

Meetha
19.07.22

(Meetha Lal Meena)
Veterinary Assistant
Narela Zone, MCD



Dy. Director (N.S.)
Narela Zone
Municipal Corporation of Delhi



Inspection Report

1. Name & Address of the Unit : M/s *Owner Occupiers*
Near 9-7/8, Pocket-4, AAA flats
Narela, Barana J.J. Colony, Delhi
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) :
3. Date of Inspection : *19/07/22*
4. Name & Designation of the Persons contacted at the industry :
5. Kind of Industry :
6. Product & Capacity :
7. Main Raw Materials :
8. Water Polluting : Yes/No ETP Installed : Yes/No
9. Air Pollution : Yes/No ECS Installed : Yes/No
10. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
11. Type of Fuel Used : *N/A*
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
- B. Effluent Discharge : (a) Domestic/ Trade Effluent
 (b) Unit connected to Conveyance System: Yes/No
 (c) Discharging into.....
13. Status of Consent {If Any} :
14. D.G. Set(s) {if Any} : No....Capacity.....KVA. Acoustic: Yes/No
 Stack Height.....(Above G.L.).....(Above RL)
15. Plot Area :
16. Labour :
17. Machinery :

- 18. Detail of Power Connection :
- 19. Whether Unit found in Operation : Yes/No
- 20. Status of Registration under Plastic Waste Management Rules, 2016 :
- 21. Whether Generating Hazardous Waste : Yes/No
- 22. Details about Hazardous Waste :
 - (a) Status of Authorization {if any} :
 - (b) Display Board Provided : Yes/No
 - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No N/A
 - (d) Whether container marked with specified label : Yes/No
 - (e) Whether container stored kept in an isolated area : Yes/No
 - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
 - (g) Whether date on which storage began indicated on each container : Yes/No
 - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
 - (i) Category of Hazardous Waste as per the Schedules I,II and III of these rules :
 - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
 - (k) Quantity (Ton/Annum) :

Remarks (if Any)

The team consisting of officials of Revenue department, MCD, DPCC and in the presence of concerned beat official of Delhi Police reached the location for joint inspection today i.e on 19/07/22.

Inspection findings:-

- 1) No slaughter house/illegal slaughtering traced out in the area.
- 2) 7 nos. of local meat shop vendors/sellers found existing/operating in this area on roadside pavement. As per local MCD representative available during inspection told that these are operating illegally without any prior permission from MCD.
- 3) Also one kiosk near pole no. DDA/P.2 was found engaged in selling/stocking of liquor illegally; 15 liquor bottles (approx. 250ml each) were found and the same were handed over to the concerned Delhi Police beat official of the area with the direction to initiate action as per law.
- 4) Garbage/CS-D mixed waste also found dumped at two locations:-
 - (a) Roadside behind these meat shop vendors/sellers near TPDDL pole No. HT521-104, near G-7/8, Pocket-4 DDA flats.
 - (b) Vacant land of DDA, near Light Pole No. DDA/P.2 near local kiosk.
- 5) MCD representative was asked for taking necessary action against the illegal meat shop vendors/sellers on roadside pavement and also to remove dumped garbage/waste from the site.

Signatures, Name & Designation of inspecting officials.

Meetha Lal Meem
19/07/22
(Meetha Lal Meem V.A/19/22)

Gy
19/7/22

Vikas
19/7/22
JEE, DPCC

[Signature]
Director (V.S)
Rohini Zone
Municipal Corporation of Delhi

सेवा में

Annexure - B

324

By. No. _____
Date 12-7-22
Deputy Director (VI)
Narcis Zone NDMO



मैं गीता देवी w/o स्वः बन्सीला निवासी
A/8/34 G/7 नरेला नियर बवाना जेजे
कालोनी ✖

महोदय जी

निवेदन यह है मैं अपनी रिश्कायत के
संदर्भ में बताना चाहती हूँ की मैं
जो अपनी रिश्कायत जो N.G.T दिल्ली
का दी थी वहाँ पर चल रही अवैद
कब्जे कर के सराब गुटके व मादक
पदार्थ बेचते हैं, शाम के समय पक्का
हुआ माछें और मछली को बेचते हैं
लो वा खा कर हड्डिया और कचरा वहाँ फेंकते
हैं जिससे बहुत बदबू फैली रहती जिससे
अनेक प्रकार की बिमारीया फैलती है
वहाँ पर कुड़े का ढेर जमा रहता है
वहाँ पर किसी प्रकार का बूज्ड खाना नहीं है
मैं जो लिखा है वो पक्के दुरु माछें की हड्डिया
और कचरा है जो की लोग खाकर वहाँ पर उसके
अवैध फेंक देते

Greta Devi
10/7/2022



MUNICIPAL CORPORATION OF DELHI
VETERINARY SERVICES DEPARTMENT
NARELA ZONE

No. DD(VS)/NZ/2022/351

Dated:-23.07.2022

Subject :- Action taken report against illegal meat vendors and encroachment on public land in J.J. Colony, Bawana and its vicinity.

In compliance of the orders of Hon'ble National Green Tribunal dated 20.05.2022 in the matter of "Geeta Vs. Govt. of NCT of Delhi. In the matter it is informed that joint raid has been conducted by Veterinary Services Department and action was taken regularly in the said area many times before the order of NGT also. The areas of the complainant was thoroughly inspected and meat raid was conducted in the said area. The following action has been taken against illegal meat vendors and the Action taken report is as under:-

Sr. No.	Date	Action
1	21.02.2022	12 live poultry birds (chicken) were seized on 21.02.2022 and composition fee of amount Rs. 1200/- (One Thousand Two Hundred Only) was realized and deposited in Municipal treasury of Narela Zone.
2	02.03.2022	01 live chicken were seized on 02.03.2022 and composition fee of amount Rs. 300/- (Three Hundred only) was realized and deposited in Municipal treasury of Narela Zone.
3	17.05.2022	15 live chicken were seized and composition fee of amount Rs. 1500/- (One Thousand Five Hundred only) was realized which was deposited in Municipal treasury of Narela Zone. During the action - Following items were also seized and deposited in MCD Store of Public Health Department, Narela Zone I. One iron cage II. Two wooden Muddi III. Four chapat IV. Two chhurri V. Two weighting balance - All licensed meat shops of J.J. Colony, Bawana were inspected & found running under sanitary and hygienic condition during the inspection. - Approx 15-20 No. of hutments of illegal meat vendors were demolished during joint meat hygiene raid program. - A letter was also sent was vide no. 127/DD(VS)/NZ/2022 dated 18.05.2022 to SHO, P.S. DSIDC, Narela to keep watch & ward and request for taking action against the illegal meat/chicken/fish/pork vendors & temporary encroachment from the Govt. land in the area of J.J. Colony, Bawana as per relevant section of the IPC & DP Act.
4	08.07.2022	It is pertinent to mention here that again joint raid program is fixed for taking action against all illegal meat vendors and other encroachers of public land in J.J. Colony, Bawana and its vicinity on 20.07.2022 vide letter no. 295/DD(VS)/NZ/2022 dated 08.07.2022 on the basis of complaint of Ms. Geeta. It is humbly submitted that action will be taken in future also.
5	20.07.2022	70 live chicken & approx 15kg Fish which were seized and composition fee of amount Rs. 8000/- (Eight Thousand only) was realized which was deposited in Municipal treasury of Narela Zone. During the action following items were also seized and deposited in MCD Store of Public Health Department, Narela Zone I. Five iron cage II. One wooden Takhat III. One wooden Muddi IV. One wooden Frame V. One weighting balance - Two illegal meat shop sealed during the inspection.

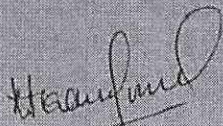
- All licensed meat shops of J.J. Colony, Bawana were inspected & found running under sanitary and hygienic condition during the inspection.

- Approx 7-10 Nos. of hutments of illegal meat vendors were demolished during joint meat hygiene raid program.


A letter was also sent vide no. 337/DD(VS)/NZ/2022 dated 21.07.2022 to SHO, P.S. DSIIDC, Narela to keep watch & ward and request for taking action against the illegal meat/chicken/ fish/pork vendors & temporary encroachment from the Govt. land in the area of J.J. Colony, Bawana as per relevant section of the IPC & DP Act.

Enclosed :-

1. Photographs attached action on 20.07.2022 at page no. 1/c to 5/c.
2. Watch & ward letter vide no. 127/DD(VS)/NZ/2022 dt. 18.05.2022 to SHO, P.S. DSIIDC, Narela, Delhi at page no. 6/c.
3. Watch & ward letter vide no. 337/DD(VS)/NZ/2022 dt. 21.07.2022 to SHO, P.S. DSIIDC, Narela, Delhi at page no. 7/c.



Veterinary Officer/Narela Zone



V.A./Narela Zone

Copy for kindly information:-

1. Sh. Sunil Kumar, Env. Engineer,

DELHI POLLUTION CONTROL COMMITTEE
Department of Environment, (Govt. Of NCT of Delhi),
1st Floor, E-Block, Vikas Bhawan-II, Upper Bela Road,
Civil Line, Delhi-110054.

2. Office Copy.



MUNICIPAL CORPORATION OF DELHI
(VETERINARY SERVICES, NARELA ZONE)
Room No.312, 3rd Floor, MCD Zonal Building,
Narela, Delhi-110040
Email- ddvsnz@gmail.com

No. DD(VS)/NZ/2022/337

Dated :-21.07.2022

To,
The S.H.O.
Police Station, DSIIDC Narela,
Delhi-110040.

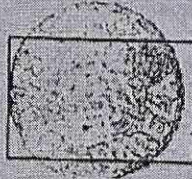
Subject: Watch and Ward of Sealed Meat Shops/Premises & encroachment removal by Veterinary Services Department Narela Zone.

In compliance of the direction of Hon'ble Delhi High Court in WPC No. 1209/2008, the following premises used for Meat Related business without Municipal trade License in JJ Colony, Bawana, Delhi area have been sealed on 20.07.2022 with help of Police Staff from the Police Station, DSIIDC Narela, Delhi.

The details of the premises sealed is given as below.

S. No	Name of the occupier /Owner	Address of the Illegal meat shop/premises Seal	Date of Sealing	No. Of Sealing points.
1	Ishak Ahmed S/o Idul Hassan	M/s Ishak Fish Meat Shop Shop No. 01, H. No. 1226, JJ Colony, Bawana, Delhi	20.07.2022	One Lock & one Sealing Point
2	Yunis Mohammad S/o Gobrey	M/s Yunis Meat shop Shop No. 01, H. No. 136, E-Block, JJ Colony, Bawana, Delhi	20.07.2022	One Lock & Two Sealing Point

Impression of the Seal



You are requested to direct concerned Beat Officer to keep vigil over these sealed premises as mentioned above.

(Signature)
Veterinary Officer
Narela Zone

Veterinary Services Deptt,
Narela Zone
North Delhi Municipal Corporation

Copy for kind Information:-

1. Dy. Commissioner/ Narela Zone
2. Director (VS)-I
3. Office Copy

dl



NORTH DELHI MUNICIPAL CORPORATION
(VETERINARY SERVICES, NARELA ZONE)
Room No.312, 3rd Floor, MCD Zonal Building,
Narela, Delhi-110040
Email- ddysnz@gmail.com

1P

No. 127/DD(VS)/NZ/2022

Dated:18.05.2022

To
The S.H.O.
Police Station, DSIIDC, Narela,
Delhi-110040.

Subject-Watch & ward and request for taking action against the illegal meat/chicken/fish/pork vendors & temporary encroachment from the Govt. land in the area of JJ colony, Bawana as per relevant section of the IPC & DP ACT.

In reference to the above subject cited, the meat hygiene joint raid & temporary encroachment removal raid has been conducted by the Veterinary Services Department Narela Zone along with Horticulture & others Deptt. Narela Zone, outer police & local police force P.S. DSIIDC, Narela on 17.05.2022 at JJ colony, Bawana and during the meat hygiene joint raid & temporary encroachment removal, all meat vendors/sellers & temporary encroachment were removed from the Govt. land at A-block MCD park JJ colony, Bawana and meat articles and other articles were also seized and handed over to the Public Health Department store Narela Zone at PHC Narela. The seized live chicken birds were auctioned for Rs 1500/= (Rs. One Thousand Five Hundred only) and the amount was deposited in Narela Municipal Treasury Narela Zone on 18.05.2022.

You are requested to direct concerned Beat Officer to keep vigil over the area cleared from the encroachment/meat vendors and take necessary action as per the law.

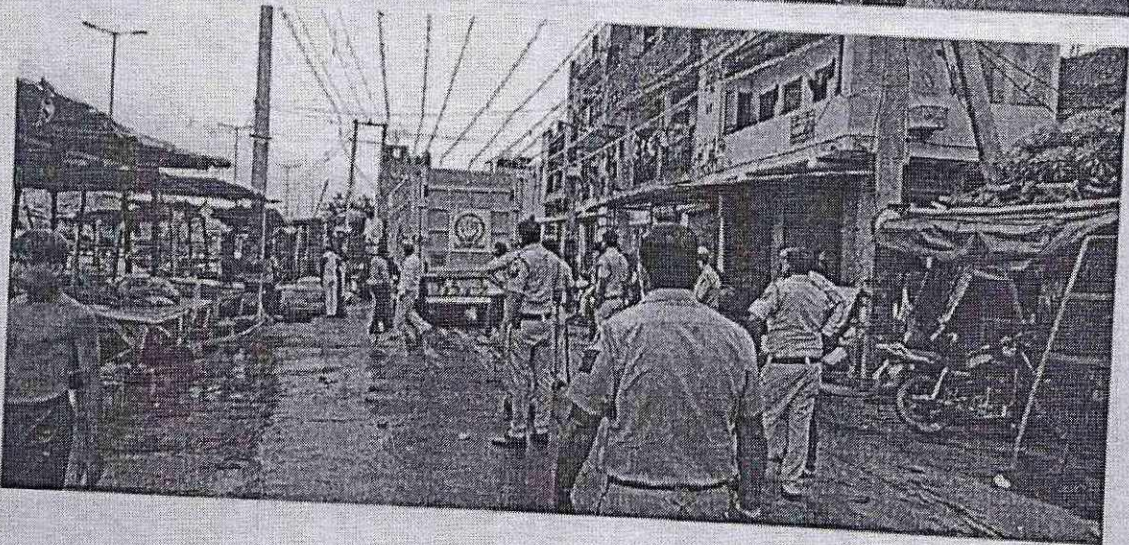
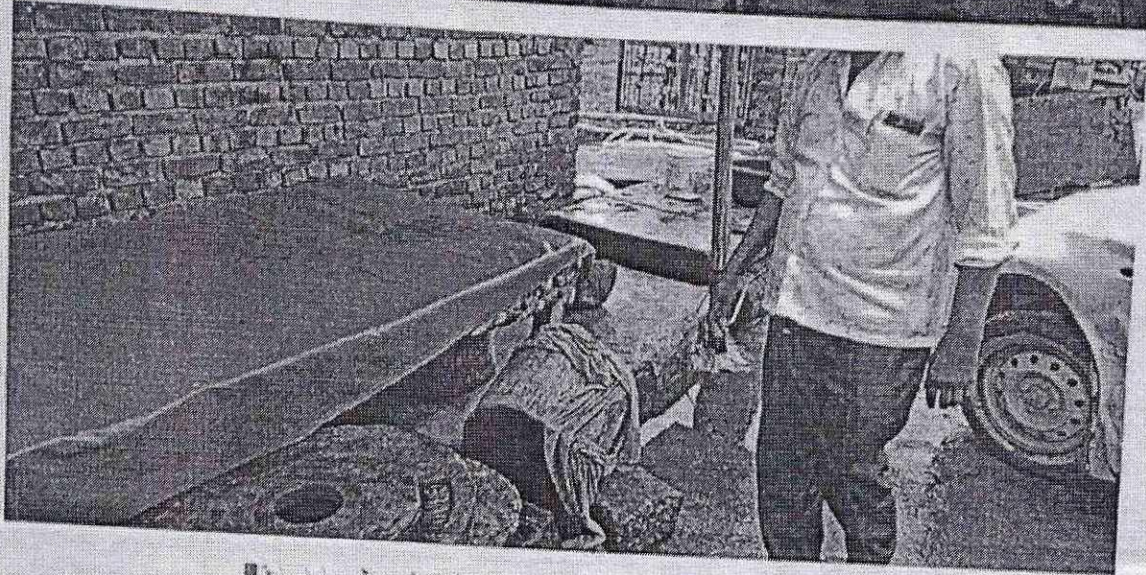
20
0

Veterinary Services
Narela Zone
North Delhi Municipal Corporation

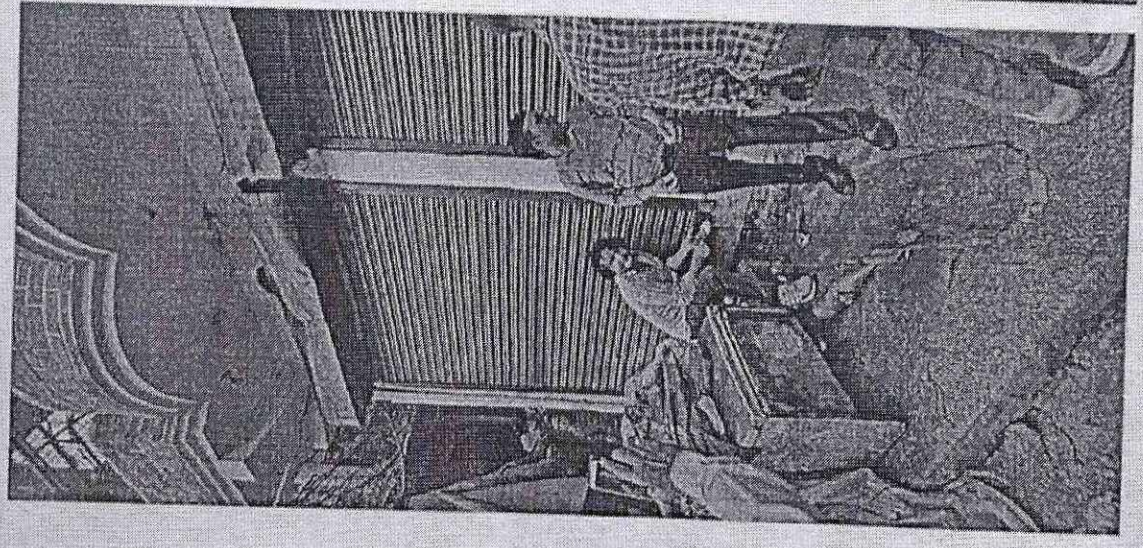
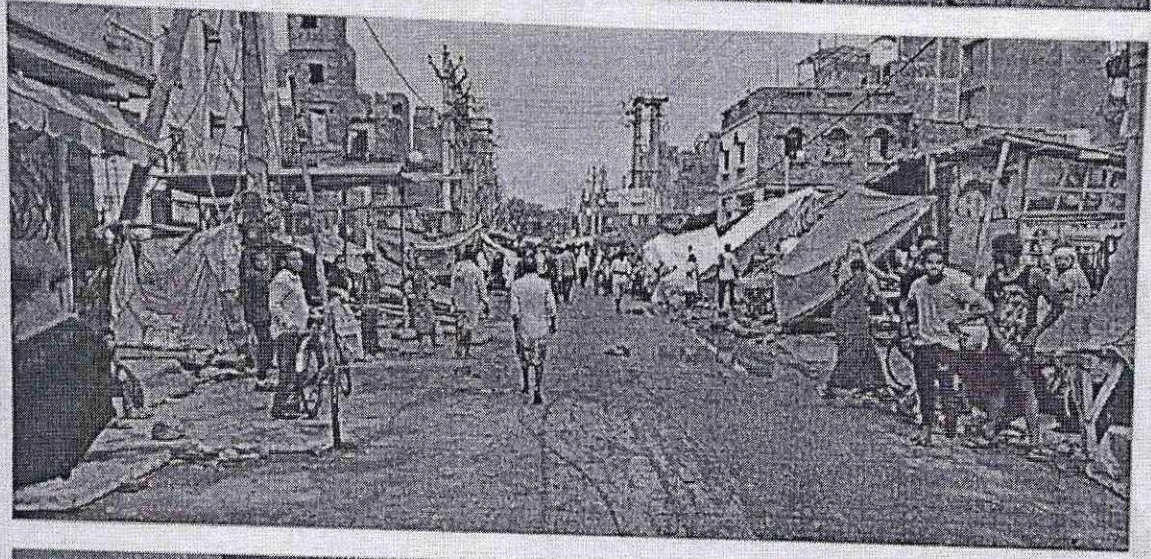
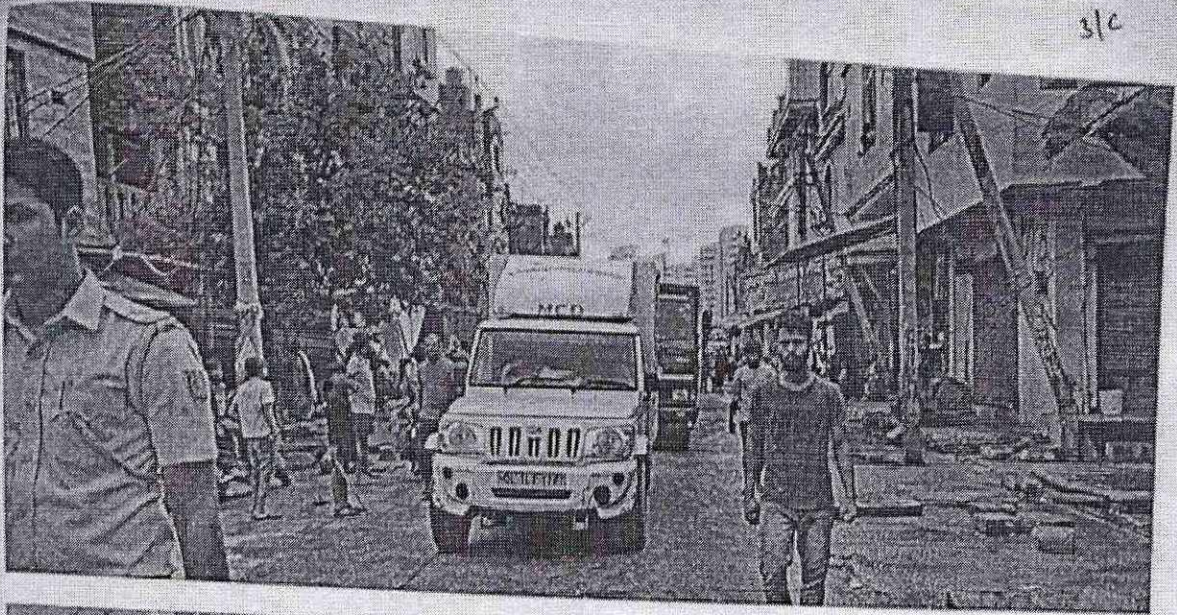
Copy for kind information:-

1. Dy. Commissioner, Narela Zone
2. Director (VS), North DMC
3. ADC/Narela Zone with requested to depute the concerned staff of the department for keeping it free from temp encroachment/meat vendors at JJ Colony, Bawana which have been cleared from meat vendors & temporary encroachment by other vendors.
4. Dy. Director (Hort.) Narela Zone with requested to depute the concerned staff of the department for keeping it free from temp encroachment/meat vendors at JJ Colony, Bawana which have been cleared from meat vendors & temporary encroachment by other vendors.
5. DHO/Narela Zone
6. SS/Narela Zone with the requested to take action under relevant section of the DMC Act.
7. Office Copy

514

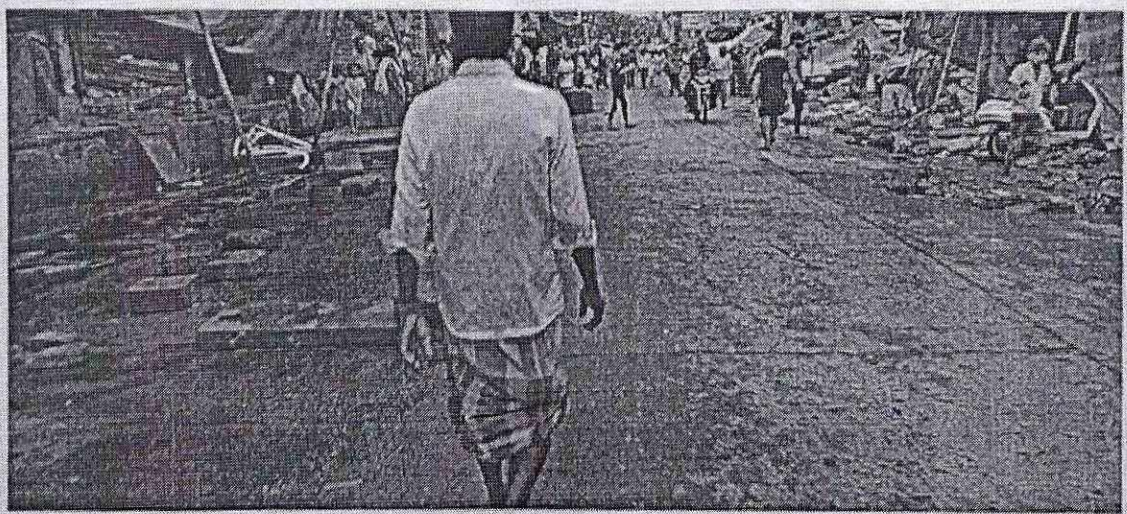
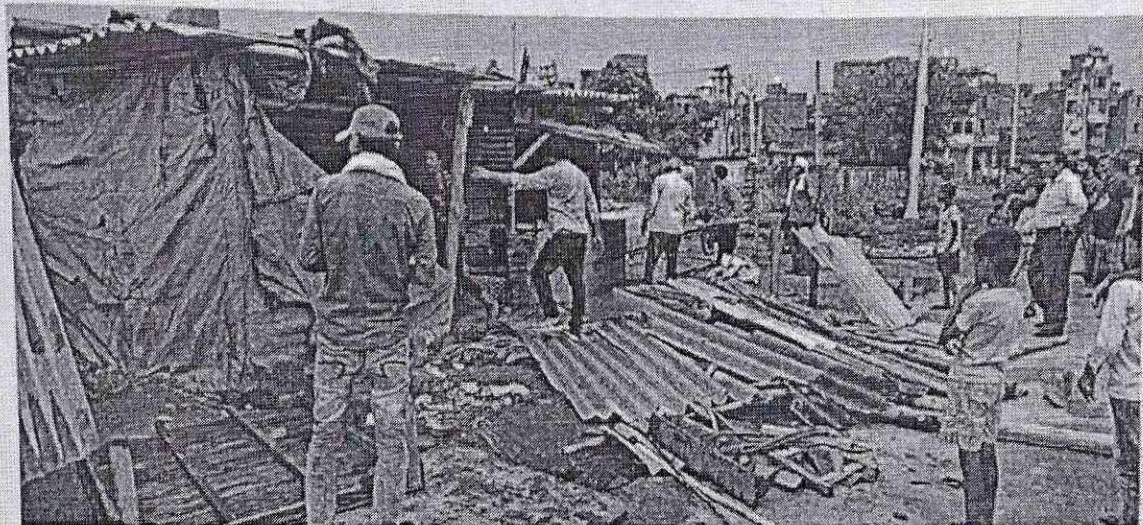
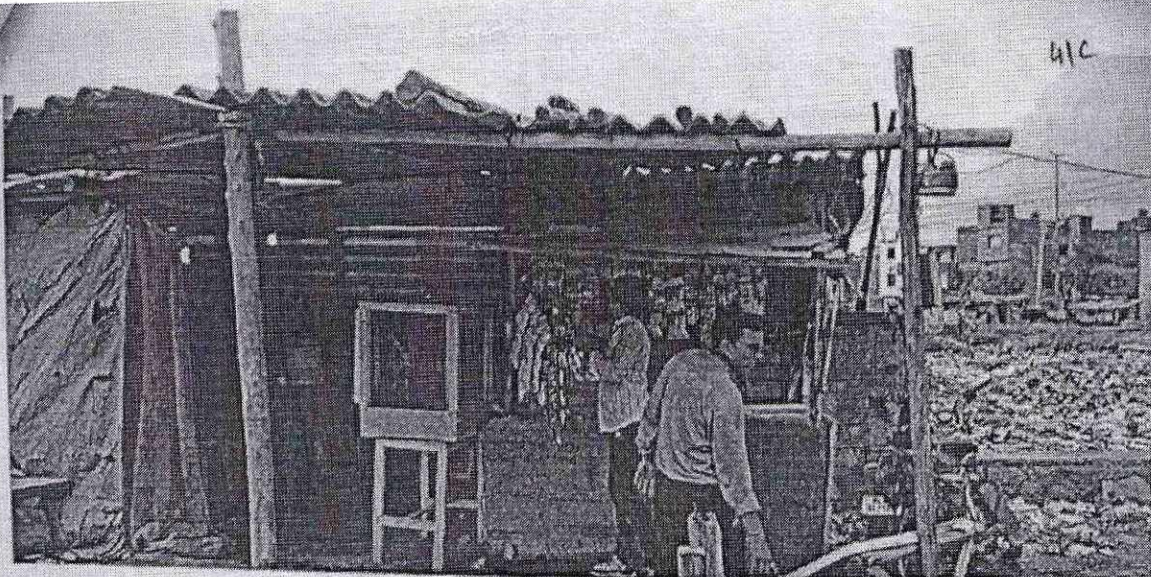


3/C



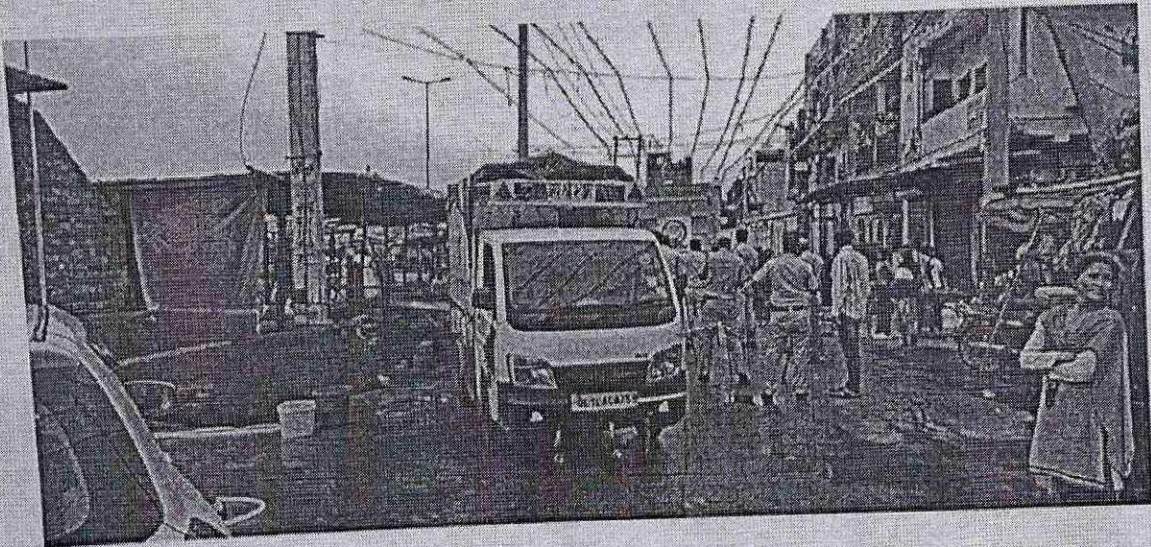
124

41C



12

2/c



16

